

of the State Government in February and again in March, 1997.

(b) and (c) Do not arise in view of the reply to (a) above.

Review of Infrastructure

112. SHRI N. DENNIS: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to review the infrastructure facilities to be given to those who are involved in the privatisation of essential services in the country; and

(b) if so, the details of the spheres in which such reviews are to be made?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRIMATI RATNMALA D. SAVANOR): (a) and (b) The review of various infrastructure sectors/facilities is a continuous process. Considering the huge demand for infrastructure facilities and constraint of resources Government will only be able to provide a part of total requirement. It is, therefore, necessary to involve private sector in provision of infrastructure facilities. However, the scope of private sector participation depends upon the characteristics of individual infrastructure sector. There are certain infrastructure sectors where the gestation period is long and immediate pay back cannot be expected. In such sectors the bulk of investment has to be made by public sector. Various Ministries from time to time formulate policies with regard to augmentation/improvement of infrastructure facilities such as power, telecommunication, transport etc. either through public action of private sector participation.

De-Recognition of Patel Chest Institute

113. SHRI P. NAMGYAL:

SHRI V.V. RAGHAVAN:

SHRI K.P. SINGH DEO:

SHRI AYYANNA PATRUDU:

SHRIMATI GEETA MUKHERJEE:

Will the PRIME MINISTER be pleased to state:

(a) whether the Medical Council of India (MCI) has recommended de-recognition of the courses at the Patel Chest Institute, Delhi;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Government have received several complaints from the doctors of the said institute regarding functioning of the institute;

(d) if so, the details of the complaints made by the doctors and the steps taken by the Government to improve the functioning of the institute;

(e) whether half of the Faculty Members including

the Director are from the non-clinical cadre;

(f) if so, whether the Government propose to remove all the non-clinical staff from the faculty rather than de-recognition of the institution; and

(g) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI RENUKA CHOWDHURY): (a) and (b) The Medical Council of India has recommended de-recognition of post-graduate courses of V.P. Chest Institute, Delhi under Delhi University on the ground that a large number of faculty members are non-medical persons. The recommendations of the Medical Council of India are being considered.

(c) and (d) No complaints have been received from the Doctors of the institute regarding functioning of V.P. Chest Institute. However, a letter was received in the Ministry of Health and Family Welfare signed by three honourable M.Ps. in which suggestions were made for appointment of a medical person as Director of the Institute; ensuring proper use of the existing equipment and available beds and conducting an enquiry for better utilisation of the institute. A committee constituted by the Ministry of Health & FW has given various suggestions for improving its clinical and laboratory facilities which has been brought to the notice of Delhi University and the Deptt. of Education.

(e) As per M.C.I. Inspection Report of November, 1995, some of the faculty including Director of the Institute belong to non-clinical cadre.

(f) and (g) The M.C.I. recommendation for de-recognition of Postgraduate degree and diploma courses at V.P. Chest Institute is under consideration.

[Translation]

Survey of Child Labour

114. SHRI VISHVESHWAR BHAGAT:

SHRI K.P. SINGH DEO:

SHRI THAWAR CHAND GEHLOT:

Will the Minister of LABOUR be pleased to state:

(a) whether the Government have made any survey to assess the existing child labour in the country;

(b) if so, the number of child labourers reported to have been working in the country during 1995-96, 1996-97 and 1997-98 till date, State-wise;

(c) the steps taken for their rehabilitation;

(d) whether the number of child labourers is likely to be trippled by the year 2000 as per the recent assesment made by the Planning Commission; and

(e) if so, the steps taken to remedy the situation?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI M.P. VEERENDRA KUMAR): (a) to (b) Authentic information on child labour is generated during